

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1811
TO BE ANSWERED ON 30.07.2025**

INVESTIGATIONS BY COMMISSION OF RAILWAY SAFETY

1811. MR PATHAN YUSUF:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the all the serious accidents are mandated to be investigated by the Commissioner of Railway Safety (CRS);**
- (b) if so, the details of the number of inquiries under the CRS initiated for serious accidents during last five years, accident-wise;**
- (c) the details of the inquiries completed and the report submitted to the Government;**
- (d) the details regarding any pending inquiry reports; and**
- (e) the details of the outcomes of the inquiry report completed and submitted to the Government, accident-wise?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (e) Commission of Railway Safety (CRS) is a statutory body working under Ministry of Civil Aviation. Under Section 114 of Railways Act 1989, CRS hold statutory enquiry into the accidents to a train carrying passengers resulting in loss of human life or grievous hurt or causing serious damage to railway property. Further it is open to CRS

to hold an inquiry into any other accident which, in his opinion, requires the holding of such an inquiry.

During the last five years, all the inquiries under CRS, except one case have been completed and the reports have been submitted to the Government. Appropriate action is taken by the respective Railway administration on the recommendations, suggested by the CRS in the inquiry reports.
